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NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/144/2016
NAME OF THE PETITIONER(S) : C. Ponmalar
NAME OF THE RESPONDENT(S) : M/s S. Albert & Company Private Limited & 5 others
UNDER SECTION : 397/398, 111

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. S. Manoj Kumar
(For Pcs Hari)

Counsel for Respondent-1-6



Dr. S. Manjula Devi, Adv
for KSK Co company secretaries
CBE

For petitioner



ORDER

Ms S Manjula Devi, counsel for petitioner present. Shri S Manoj Kumar, counsel for R1 to R6 present. Both the parties were also present. Both the counsels reported that the matter is likely to be settled between the parties. It is further stated that here are civil suits pertaining to the family partition pending before the Thoothukudi Sub Court and the parties have agreed to have a mediator, Shri Raghavachari, Advocate to settle the matters. They sought time to report on the outcome of the settlement talks. Time extended at their request.

Put up on **31.03.2017 at 10.30 A.M.**


(K. Anantha Padmanabha Swamy)
Member (Judicial)